

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(I.B.C)/2042(CH)2023

In

CP (IB) No. 333/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:
Punjab National Bank

...Petitioner-Financial Creditor

Versus

M/s Nuchem Limited

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 04.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.05.2024.

Sd/-
Court Officer